

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr. ...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhirup Das Gupta, Mr. Ishaan Duggal, Mr. Varun Gupta, Mr. Nishith Doshi, Advocates for R-1
Mr. Pankaj Dhanuka, IRP for R-2.
Mr. Anshul Sehgal, Advocate for R-2**

ORDER

(Virtual Mode)

03.02.2021 – Today, one of a Member was part of the other Bench, therefore, we could not assemble at 02:00 PM.

Learned Counsel for the Appellant has argued the matter.

Now, time is 4:15 PM therefore, Learned Senior Counsel for the Respondent requested to adjourned the matter. Prayer allowed with this condition that no further adjournment shall be granted.

Let the matter be fixed 'For Hearing' on **15th February, 2021** at 02:00 PM.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member(Technical)**

SC/Kam